

(c) Changes in the exchange rate between the rupee and the dollar and other major currencies do not affect India's debt liabilities as the foreign currency amount of repayment of debt denominated in dollar or such other currencies would remain unaltered. However, these changes may alter the amount of repayments expressed in rupees. The extent of such changes depend on future exchange rate movements which cannot be estimated.

**Allied 12-Crore shady deal by Bangalore Branch of State Bank of India**

808. SHRI BALASAHEB VIKHE PATIL:  
SHRI CHINTAMANI JENA:  
SHRI DHARAM PAL SINGH MALIK:

SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether State Bank of India manager of Bangalore Branch has been held for his role in a 12-crore shady deal;

(b) if so, the particulars of the case;

(c) whether any enquiry has been conducted, if so, the results thereof;

(d) whether the rules for advancing loans for industry and trade need to have a fresh look to avoid such incidents; and

(e) if so, the likely time by which this will be done?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The State Bank of India has reported that a fraud of Rs. 3.5 crores has occurred at its Shivaji Nagar Bangalore Branch between 5th February 1985 and 12th February 1985. The Bank has lodged a complaint with the police authorities who are investigating the matter. The Branch Manager has been arrested by the police. Preliminary investigations of the bank have revealed that it was a fraud committed with the collusion of the Branch Manager. The bank has placed two officers under suspension.

(d) and (e). The Reserve Bank of India scrutinises the reports of the banks relating

to frauds continuously and keeps reviewing the systems and inspections in the banks and, whenever necessary, issues suitable instructions to the banks.

**Coal movement by Railways**

809. SHRI BALASAHEB VIKHE PATIL: Will the Minister of STEEL, MINES AND COAL be pleased to state:

(a) whether an official Working Group has established that coal movement by Railways would go up from 116 million tonnes in 1984-85 to 173 million tonnes in 1989-90;

(b) whether this will call for substantial increase in rail wagon offering which is not likely to mature due to resource constraint; and

(c) if so, the details of long-term alternatives which are being contemplated to deal with this situation so that pace of industrialisation in the country is not thwarted.

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): (a) The Working Group on Coal and Lignite for the Seventh Five Year Plan has estimated the demand of coal for the Seventh Plan period and the movement of coal, by rail, that will be required to meet this demand. The Working Group has estimated that the total quantity of coal that will be required to be moved by rail will increase from 125.98 million tonnes in 1985-86 to 166.33 million tonnes in 1989-90. The Working Group has not made any projections of movement to be required in 1984-85.

(b) and (c). The Report of the Working Group on Coal and Lignite for the Seventh Five Year Plan is under examination by the Planning Commission. Appropriate decisions will be taken regarding movement of coal by the railways after targets of coal and related sectors are finalised for conclusion in the Seventh Plan.

**Lumpsum amount for L.T.C.**

810. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received a suggestion that a lumpsum amount should